

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

25. COMP.APPL/295(MB)2023  
IN  
CP/142(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Pankaj Arora  
Vs  
Body Drench India Private Limited

Section 241(1), 242(4), 244(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Abhishek Dubey, Ld. Counsel for the Petitioner present through virtual mode. Adv. Bharucha a/w Adv. Anuja Jhunjhunwala and Adv. Shivani Deshmukh for the Respondent No. 3 present through physical mode.
2. Ld. Counsel for the Respondent submits that the Respondent No. 3 passed away. He seeks some time for filing an additional affidavit after duly serving a copy to the Petitioner.
3. Ld. Counsel for the Petitioner seeks some time for getting instructions whether to take legal heirs on records of the R-3.
4. At the request of Counsel, the matter is adjourned to **27.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**